COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 528 OF 2018 IN DFR NO. 777 OF 2017

Dated: <u>17th July, 2018</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of: BEML Limited

BEML Limited Vs. Karnataka Electricity Regulatory Commission & Ors.			 Appellant(s) Respondent(s)

Counsel for the Respondent(s) : None

<u>ORDER</u> (IA NO. 528 OF 2018) (Application for condonation of delay in filing appeal)

We have heard the learned counsel, Mr. Gangadharan, appearing for the Appellant. Respondents, though served, unrepresented.

The learned counsel appearing for the Appellant submitted that, there is a delay of 54 days in filing the Appeal. Further, he pointed out and submitted that, in the light of the submissions made and the reasoning given in the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing the Appeal may kindly be condoned and the instant application may kindly be allowed in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after perusal of the reasoning given in the application explaining the delay in filing the Appeal, we find it satisfactory as sufficient cause has been shown in the application. The same is accepted and the delay in filing the Appeal is condoned. IA is allowed.

DFR NO. 777 OF 2017

Registry is directed to number the appeal and list the matter for admission on **24.07.2018**.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member

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